

ITEM NOS.302+303

COURT NO.1

SECTIONS PIL-W/II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Criminal) No.426/2021

IN RE VIOLENCE IN LAKHIMPUR KHERI (UP) LEADING TO LOSS OF LIFE

(LETTER PETITION BY MR. SHIV KUMAR TRIPATHI, ADVOCATE.)

With SLP (Crl.) Nos.2640/2022

(FOR ADMISSION and I.R. IA No. 38222/2022 - EXEMPTION FROM FILING O.T., IA No. 31523/2022 - EXEMPTION FROM FILING O.T., IA No.43273/2022 - INTERVENTION APPLICATION, IA No. 38221/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No.31522/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

By Courts Motion

Mr. C.S. Panda, Adv.
Mr. Shiv Kumar Tripathi, Adv.
Sheela Mishra, Adv.

Mr. Dushyant Dave, Sr. Adv.
Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Ms. Neha Sangwan, Adv.
Ms. Alice Raj, Adv.

For Respondent(s)

Mr. Arun Bhardwaj, Sr.Adv.
Mr. Ronak Karanpuria, AOR

Dr. A.P. Singh, Adv.
Mr. V.P. Singh, Adv.
Ms. Geeta Chauhan, Adv.
Ms. Richa Singh, Adv.
Ms. Pratima Rani, Adv.
Mr. Sadashiv, AOR

Ms. Astha Tyagi, AOR
Mr. Siddharth Raj Agarwal, Adv.
Mr. Dinesh Chander Tehran, Adv.

Ms. Ruchira Goel, AOR

Mr. Ranjit Kumar, Sr. Adv.
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kr. Sharma, Adv.
Mr. Bhuwan Chandra, Adv.
Mr. T. Mahipal, AOR
Mr. Kshitij Mittal, Adv.

Mr. Mahesh Jethmalani, Sr. Adv.
Ms. Garima Prashad, AAG, UP
Ms. Ruchira Goel, Adv.
Mr. Ajay Awasthi, Adv.
Ms. Mugdha Pande, Aadv.
Mr. Wedo Khalo, Adv.

Mr. Sanjay Hegde, Sr. Adv.
Mr. Tuhin, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Advocates and learned Senior Advocates appearing for the parties.

In compliance to the Order dated 17-11-2021 passed by us, two Status Reports have been filed by Justice (Retd.) Rakesh Kumar Jain, Former Judge of Punjab & Haryana High Court, as Monitoring Judge in FIR No.219/2021 and FIR No.220/2021 respectively.

We have perused the said two Status Reports filed by the Monitoring Judge and taken on record.

The Registry is directed to furnish copies of the said two Status Reports dated 14-3-2021 to the learned Senior Advocate appearing for the petitioners – complainant in Special Leave Petition (Crl.) No.2640/2022, learned Senior Advocate appearing for the State of U.P., learned Senior counsel appearing for Respondent No.1 – accused as also to the learned Advocates who have filed the separate petition(s) before this Court on the same or related issues.

On a query made by us, learned Senior Advocate appearing for the State of U.P. seeks time to know whether the State is going to file the Special Leave Petition seeking cancellation of bail granted to Respondent No.1 by the High Court of Judicature at Allahabad.

List the matters on Monday, the 4th April, 2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)